

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 51 of 2006

Jabalpur, this the 1st day of February, 2006

Hon'ble Ms. Sadhna Srivastava, Judicial Member

Vijay Kumar Singh, S/o. late Shri
R.C. Singh, aged about 57 years,
R/o. House No. 51, Shiv Nagar,
Garha, Jabalpur.

.... Applicant

(By Advocate – Shri Rajneesh Gupta)

V e r s u s

1. Union of India, through
Secretary, Ministry of Defence,
New Delhi.
2. Director General, Ordnance
Factory Board, 10-A, S.K. Bose
Road, Kolkata.
3. Controller of Defence Accounts,
PC of A (Fys), 10-A, S.K. Bose
Road, Kolkata.
4. Senior General Manager,
Gun Carriage Factory, Jabalpur.

.... Respondents

(By Advocate – Shri A.P. Khare)

O R D E R (Oral)

By means of this Original Application the applicant claims the following main reliefs:

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"(i) to direct the respondents to reimburse the amount towards the medical bills submitted by the applicant forthwith without loss of any time with an interest of 18% p.a. in the interest of justice,

(ii) to impose a heavy cost on the respondents for their attitude of harassing the applicant unnecessarily by making the applicant to approach this Hon'ble Tribunal for getting his medical bills reimbursed."

2. At the outset the applicant submits that before coming to the Court he has filed an application dated 25.7.2005 before the Senior General Manager, Gun Carriage Factory, Jabalpur (respondent No. 4) making a request therein to release his medical claims as he is facing tough financial crunch. Thereafter, again he filed an application in the form of an appeal to the Director General, OFB, Kolkatta and submits that vide letter dated 13.8.2005 he was informed that his application dated 25.7.2005 regarding reimbursement of medical expenses has been forwarded to the Principal Controller of Accounts (Fys.), Kolkata for audit and passing the bill for payment. He submits that till today no order has been passed on his application regarding reimbursement of medical expenses. The learned counsel for the applicant prays that a direction may be issued to the concerned authority to decide his application within a stipulated period.

3. Heard the learned counsel for the parties.

4. The counsel for the respondents Shri A.P. Khare has no objection if directions are issued to the concerned respondents to decide the application dated 25.7.2005, filed by the applicant, within a stipulated period.



5. In view of the submissions made by the counsel for the parties, I am of the considered opinion that interest of justice will be served if a direction is issued to the competent authority to decide the claim of the applicant regarding reimbursement of medical expenses within a period of three months from the date of receipt of a copy of this order. Accordingly, I hereby direct the respondent No. 4 to decide the application dated 25.7.2005, filed by the applicant within a period of three months from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. It is needless to say that I have not expressed any opinion on the merits of the OA.

6. Accordingly, the Original Application is disposed of at the admission stage itself.


 (Ms. Sadhna Srivastava)
 Judicial Member

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पृष्ठांकन सं ओ/न्या..... जबलपुर, दि.....
 पत्रितिथि अवधे दिन:—
 (1) सचिव, उच्च न्यायालय दाता एसोसिएशन, जबलपुर
 (2) आकेशन श्री/श्रीमती/कु..... के काउसल
 (3) प्रधर्णी श्री/श्रीमती/कु..... के काउसल
 (4) वंशपाल, के प्र.ज., जबलपुर न्यायालय
 सूचना एवं आवश्यक वार्तावाही देतु

Rajneesh Adv. Adv 2007

A. P. Khare Adv 2007

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